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తెలంగాణ రాజపత్రము
THE TELANGANA GAZETTE
PART IV-A EXTRAORDINARY
PUBLISHED BY AUTHORITY

No.18] HYDERABAD, MONDAY, SEPTEMBER 14, 2020.

TELANGANA BILLS
TELANGANA LEGISLATIVE ASSEMBLY

The following Bill was introduced in the Telangana Legislative Assembly on 14th September, 2020.

L. A. BILL No. 18 OF 2020.

A BILL FURTHER TO AMEND THE TELANGANA CIVIL COURTS ACT, 1972.

Be it enacted by the Legislature of the State of Telangana in the Seventy-First Year of the Republic of India, as follows:-

1. (1) This Act may be called the Telangana Civil Courts (Amendment) Act, 2020.

Short title and commencement.

(2) It shall come into force on such date as the Government may, by notification, in the Telangana Gazette appoint.

2. In the Telangana Civil Courts Act, 1972, in section 17, in sub-section (1), in clause (ii), in sub-clause (a), for the words "rupees twenty lakhs", the words "rupees thirty five lakhs" shall be substituted.

Amendment of section 17. Act No.19 of 1972.

B. 61 (NA)

[1]

STATEMENT OF OBJECTS AND REASONS

While adapting the Andhra Pradesh Civil Courts Act, 1972 to the State of Telangana, under section 101 of the Andhra Pradesh Reorganisation Act, 2014 (Central Act No.6 of 2014), relevant sections of the Act were amended from time to time by increasing the pecuniary jurisdiction of the Junior Civil Judges, Senior Civil Judges and the pecuniary jurisdiction of the District Courts.

The Registrar General, High Court for the State of Telangana, Hyderabad, has informed that for enhancing the pecuniary jurisdiction of the District Courts by amending Section 17 of the Telangana Civil Courts Act, 1972, the Hon'ble Chief Justice of High Court of Telangana referred the matter to the Rule Committee of the Hon'ble Judges for their suggestions and the Committee considered and resolved to increase the appellate jurisdiction of the District Courts to Rs.35.00 lakhs. The said proposed amendments were approved by the Full Court of the Hon'ble Judges. Therefore, the Hon'ble High Court has recommended to increase the pecuniary jurisdiction of District Courts.

As recommended by the High Court dealing with appeals, it has been decided to amend section 17 (1) (ii) (a) of the Telangana Civil Courts Act, 1972 suitable by enhancing the amount or value of the subject of the suit or proceedings to not more than Rs. 35 lakhs by undertaking a legislation.

The Government after careful consideration of the proposal agreed to accept the proposal and decided to amend the Act as proposed.

This Bill seeks to give effect to the above decision.

A. INDRAKARAN REDDY,
Minister for Forest & Environment,
Science & Technology, Law & Endowments.

September 14, 2020] TELANGANA GAZETTE EXTRAORDINARY 3

**MEMORANDUM UNDER RULE 95 OF THE RULES OF
PROCEDURE AND CONDUCT OF BUSINESS IN THE
TELANGANA LEGISLATIVE ASSEMBLY.**

The Telangana Civil Courts (Amendment) Bill, 2020, after it is passed by both the Houses of State Legislature may be submitted to the Governor for her assent under article 200 of the Constitution of India.

A. INDRAKARAN REDDY,
Minister for Forest & Environment,
Science & Technology, Law & Endowments.

Dr. V. NARASIMHA CHARYULU,
Secretary to State Legislature.